

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.511
TO BE ANSWERED ON 06.02.2024**

SUB-CATEGORISATION OF SCS LIST

511. SHRI MANICKAM TAGORE B.:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has constituted a five member committee to evaluate and work out a method for the equitable distribution of benefits, schemes and initiatives to the most backward communities amongst the over 1,200 Scheduled Castes in the country and if so, the details thereof;

(b) whether caste census can be the only empirical basis for the sub-categorisation of Scheduled Castes and if so, the details thereof; and

(c) whether many States had tried to bring in reservation laws at the State level in a bid to sub-categorise Scheduled Castes and decide on a separate quantum of reservation for these sub-categories within the umbrella of Scheduled Castes and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI A. NARAYANASWAMY)**

(a) to (c): The matter of sub-categorization of Scheduled Castes is at present under adjudication by a 7 Judge Bench of the Supreme Court in Civil Appeal No. 2317 of 2011. The Government regularly reviews matters relating to welfare of various sections of the society including Scheduled Castes. A Committee has been formed to examine the measures taken for effective implementation of the Schemes and initiatives, keeping in view the representations received from some specific communities of the Scheduled Castes.
